# CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

Original Application No: 260/93.

Transfar Application No:

DATE OF DECISION: JULY 22, 1994

Shri V. D. Thakkar,	Petitioner
Shri H. J. Acharya.	Advocate for the Petitioners
Versus	
Western Railway.	Respondent
Shri S. Pillai.	Advocate for the Respondent(s

#### CORAM :

The Hon'ble Shri B. S. Hegde, Member (J).

The Hon'ble Shri

- 1. To be referred to the Reporter or not ?
- 2. Whether it needs to be circulated to other Benches of the Tribunal ?

(B.S. HEGDE)
MEMBER (J).

# BEFORE CENTRAL ADMINISTRATIVE TRIBUNAL



#### BOMBAY BENCH

#### O.A. NO.: 260/93.

Shri V. D. Thakkar

Applicant

Versus

Western Railway

Respondents.

## CORAM :

Hon'ble Shri B. S. Hegde, Member (J).

## APPE ARANCE S

- Shri H. J. Acharya,
   Counsel for the Applicant.
- Shri S. Pillai,
   Counsel for the Respondents.

# ORAL JUDGEMENT

DATED: JULY 22, 1994.

X Per. Hon'ble Shri B. S. Hegde, Member (J) X.

1. Heard the arguments of Shri H. J. Acharya, Counsel for the Applicant and Shri S. Pillai, Counsel for the Respondents. The short prayer made in this O.A. is that the Respondents be directed to make the payment as detailed in para 4.7. At para 4.7 the Applicant has made five claims, out of which, he submits that four claims have already been cleared by the Respondents. Claim No. 4 is yet to be cleared. Pursuant to the Judgement of the Tribunal dated 30.03.1992, the Applicant has made a representation to the Respondents, which is pending consideration. In the circumstances, the Respondents Counsel submits, that direction be given to the Respondents to disposal of the pending representation of the Applicant by passing a speaking order and may complete the process within three months from the date of receipt of this order.

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In the light of the above, the O.A. 2. is disposed of with a direction that the representation of the Applicant be disposed of by the Respondents within three months from the date of receipt of this order by passing a speaking order. The applicant is at liberty to approach this Tribunal if he is aggreived by the order of the Respondents, if he so desires.

MEMBER (J).

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